RE- STOPPAGE OF FINANCES TO KERALA FOR IRDP-

SHRI E. BALANANDAN (Kerala): Mr-Vice-Chairman, Sir, I want to draw your attention to a very serious situation that has developed in the State of Kerala because of which there is going to lie a real Constitutional breakdown. The Government of India has now stopped all funds for rural development saying that the State Government has failed to conduct the Panchayati elections. Also, the Union Minister, Thakur Saheb has threatened the State saying that if elections are not going to be conducted in time, a Constitutional breakdown will arise. That means, as per the law passed by Parliament, it is a constitutional obligation on the part of all the state Governments to conduct panchayat elections in time-

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Balanandan, please bear with me. Your subject is about stoppage of financial assistance to! Kerala for IRDP.

SHRI K. BALANANDAN: I am coming to that, Sir.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Then, why are you switching over from one subject to another subject?

SHRI E. BALANANDAN: Sir, I am referring to the statement of the Minister. This is the statement of the Minister.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly confine yourself to the subject.

SHRI E. BALANANDAN: What 1 am saying is that the IRDP contribution of the Centre to the Government of Kerala is stopped. The Jawahar Rozgar Yojana Is have been stopped. The Indira Rosgar Yojana funds have been stopped. The Women and Child Deve'Dprnett": funds have been stopped. The Drough*-Prone Area Development funds have been

£o *Kerala for* 384 rjR *jy p*

stopped. The NREP funds have been stopped. AH kinds of financial assisttnee for rural development have been stopped. It is a serious situation. Why are the fund_s stopped? It is because the panchayat elections are not conducted in time which is¹ a constitutional obligation. Therefore, a constitutional breakdown is emerging in the State of Kerala. The Government of Keral, has no tilw to conduct the panchayat elections because the ruing coalition in Kerala i5 a divided house. As you know, your party is divided into four pieces, the major party, the Muslim League, ig divided into three pieces and another party is divided into two pieces. Therefore, how can you conduct the elections? The constitutional obligation demands that the Government of Kerala should conduct the elections in time. That is an obiligation. Then, why is it not done? The result is that we the people of Kerala, are put in a very serious situation. Mr. Vice-Chairman, kindly understand the problem. We are already poor people. For many of our areas, we get the Central funds for rural development. Now, the development of rural areas is completely stopped. What is the way out? As a Member of Parliament can I go and stage a protest in Kerala? No, it is not allowed in Kerala. Even if I lead a simple procession, the result will be that the police will be brought to the scene and innocent people will die in the process. This is the present situation in Kerala. I would like to know, through you, from the Government whether a constitutional . breakdown will arise if elections are not held in time. As per the new Act-the Sneaker of Lok Sabha has also said this1-if any State fails to conduct elections to the panchayat institutions, it would amount to a constitutional breakdown. and the Government conceiTed T^rM be dismissed. That is what the statement made by the hon. Speaker of Lok Sabha means. So, what is going to happen in Kerala? I feel that the Central Government should not stop financial assistance' to any State where a similar situation exists. If there is a constitutional breakdown in a State because of this the Government con-

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cemed should be dismissed. That is the only way out. Its people cannot be asked to suffer because of the inefficiency of the Government, because the State Government cannot conduct the elections in time and because of the quarrels within the Government... *(Interrupions)*.

SHRI AJIT P. K. JOGI (Madhya Pradesh): Sir, he is deviating from the subject... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Balanandan, kindly conclude.

SHRI E. BALANANDAN: I am from the Kerala State. I know the problems there. So. the point I am making is-Mr. Vicechairman, you should understand my pointthat total development activity in the rural areas of the State is stopped. What is the; situatioj? When I describe the situation, le is quarrelling with me. My point is that a constitutional crisis is being created due to the inefficiency of the ruling party and that party has no time to conduct the elections in time. We are not allowed to stage a protest. If I stage a protest, the police will come on the scene. Just now we discussed the Bihar issue. In Kerala, those IAS officers those IPS officers who want to go according to the law. are being transferred to hell. That is the position there. A real constitutional breakdown] is emeiging in the State of Kerala. The Government of India should take proper action to see that development activity in the rural areas is not stopped.

Thai! you, Sir.

SHRI VAYALAR RAVI (Kerala): Sir, this is regarding Kerala.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Ravi, kindly be brief.

SHRI. VAYALAR RAVI: Sir, I will be very brief. I fully understood the concern expressed by Mr. Balanandan

to Kerala for I,R D.P.

regarding development activity in Kerala. I definitely share his views. I am not contradicting his views. It is reported in all the major newspapers. It is a major issue. As you know, in the morning a question on this issue was put to the hon. Minister during the Question Hour. And, the Government of India has taken a decision that the elections should be conducted before April ... (Interruptions)...

SHRI E. BALANANDAN: Sir, he says that the money is there. Where is the money?... (Interruptions) ...

(The Deputy Chairman in the Chair)

SHRI VAYALAR RAVI: I fully agree with him. The Government of Kerala has already intimated to the Government of India that as they stipulated and suggested that the elections should be effected in April, there is no justification for blocking the funds. The funds should be released. . . . (Interruptions) ...

SHRI E. BALANANDAN: He is saying "April". How can we go to April? The Constitution doesn't allow us...(Interruptions)...

SHRI VAYALAR RAVI: Madam, I was basically hearing all the allegations made by Mr. Balanandan. I am not going to get into any controversy. What I am saying is that the Government of India's decision is wrong. They cannot stop the funds to the Government of Kerala for rural development. These should be released because we are saying

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that the elections must be conducted before April. It had been decided. It has been announced. So, ihey should be conducted. There is no constitutional breakdown. There is no reason for' stopping the funds. Sir, the people's protest, are there. It is true, Sir, that on some occasions some times a protest is there... (*Interruptions*)...

THE DEPUTY CHAIRMAN: 1 don't know. I came here just now. 1 will have ID find out. (Interruptions). ■.

DR. BIPLAB DASGUPTA (West Bengal): Why is he talking about West Bengal...?

SHR1 VAYALAR RAVI: Madam, when they are speaking about the Government of Kerala, then naturally they n»HSt be patient enough to hear about West Bengal... (*Interruptions*)... So. don't make allegations and accuse each other... (*Interruptions*). .

THE DEPUTY CHAIRMAN: Please,...

SHRI VAYALAR RAVI: So, Madam, whatever Mr. Balanandan has said, I agree with that very strongly and fully.

I agree wkh that. ■ • (Interruptions) ... Lei me finish. 1 agree...

THE DEPUTY CHAIRMAN: If you agree, then there is no point in continuing. . . (*Interruptions*). ..

SHRI VAYALAR RAVI: 1 am con eluding. Madam. The point is that the Government of India is... (*hiterrup-tions*)...

DR. BIPLAB DASGUPTA: He is talking abut West Bengal. He i_s not interested in Kerala. . . (*Interruptions*). . .

THE DEPUTY CHAIRMAN: Now, his priority is Kerala- But what is the Kerala problem'.'

SHRI VAYALAR RAVI: Madam, Mr Balanandan raised a problem- I am also sharing the VieW- Unfortunately, my Bengal friends get so excited that they have became a new shouting-brjgade... (*interruption*[^]) ... Every five years the elections are there.

DR- BIPLAB DASGUPTA: No- No Congress Government has ever been able to do it-

THE DEPUTY CHAIRMAN: Dr Biplab D-asguptaji, sfltr apY sfjrf g-SfWT <ft ?

He is talking about Kerala. How Bengal is involved in it?

DR. BIPLAB DASGUPTA: Madam, be mentioned Bengal.

THE DEPUTY CHAIRMAN: Please i i' 'b'.¹. n. . . *(Interruptions)* ...

DR- BIPLAB DASGUPTA Madam, that is the only State where the elections are held consistently

THE DEPUTY CHAIRMAN- Mr Vayalar Ravi, a»e >ou over?

SHRI VAYALAR RAVI- No But, Madam, many times the truth is very bad Now, my point is very simple- I fully agree with the point made fey Mr Balanandan that the Government of India should not stop the funds to Kerala for rural development- 1 he second thing is that the Kciala Government can go in for elections-There *is no* constitutional breakdown. There is nothing. So, that alle-al ion is baseless.

THE DEPUTY CHAIRMAN: A!! i ih]. (Interruptions)...Now_t before I call Mr- Satish Pradhan to speak, I must introduce Mr- Suresh Pachouri, the new member on our panel and request him to take over the scat. He has a very nice voice, quite audible even without the new* system and, so. I hope he will have the same voice from the Chair too, but for another purpose, not for the same purpose that he had from his seat I hope, the entire House will cooperate with him in running the House . (Interruptions)... Now, I leave the place for Mr- Suresh

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Pachourj. ... (Interruptions)... You give me a list and we will consider it.

SHRI CHATURANAN MISHRA: Why should I? You are an expert.

The Vicc'.€hajrniaiii, (Shiri Suresh Pacfeowi) in the Chair).

उवसभाध्यक्ष (श्री सुरेश पथौरी) : बहुत बहुत धन्यवाद । अपने उत्तरदायित्व के विद्वहन के लिए मैं आप सब लोगों सं सक्षयोग की प्रार्थना करता है।

श्री चत्रानन मिश्र : बिल्कूल इसमें तो गारंटेंड सहयोग है।

4.00 р.м

RE- BOMBAY-HOWRAH INDRAYANI EXPRESS RUNNING WITHOUT THE DRIVERS AND THE GUARD

*की सतीग प्रधान (''महाराष्ट्''): उप-समाध्यक्ष महोदय, आपने मझे रेल के संदर्भ में एक महत्वपूर्ण घटना का उल्लेख सबन में करने के लिए जो अनुमति दी है उसके लिए मैं आ का आभारी है।

मबई-पूणे रेल मार्ग पर दिसंबर के पहले सप्ताह में जो घटना घटी उसका म छल्लेख करना चाहता हूं। मैं जिस घटना का उल्लेख कर रहा हं वह काफी अचरज में डालने वाली है । क्योंकि म्राज तक के रेल के इतिहास में इस तरह की घटना कमी भी नहीं घटी ।

पूर्ण से संबई जाने वाले इंद्रायणी एक्हवेस कसारा घाट में ठाकरवाडी के पास ककी थी। गाड़ी का द्वायवर, सहायक डायवर और गाउँ गाड़ी से नीचे उत्तर गये थे । ठाकुरवाडी ते यह गाडी ग्रापने आप जुरुहो गयी । ड्रायवर सहायक ड्रायवर और गाउँ के बिना गाड़ी 15 किंब्मीब चली गयी। यह गाडी मागे जाकर कर्जत स्टेशन के रास रुकी । ड्रायबर और गार्ड के बिना बगैर गाही ने 15 कि० मी० की सफर की ।

*भन मराठी भाषण का हिन्दी ञনবার।

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इस घटना के बाद कई प्रखबारों में ग्रलग ग्रलग समाचार ग्रावे । दो-**सीन दिम** तक ग्रहण प्रहण समाचार ग्रह्मबाहों में ग्राते रहे । उस समय झलवारों में इस घटना की विस्तृत चर्चा ही रही थी।

लेकिन रेल विभाग के मधिकारी इस विषय पर मौन साधे हुए ये वे इस विषय पर कोई भी प्रतिकियां व्यक्त नहीं करना करते थे । रेल मंत्रालय तक इस घटना का ब्यीरा मांगा गया, लेकिन उन्होंने भी जानकारी नहीं दी । रेल विभाग मौर मंतालय इस संदर्भ में कोई भी बास करने के लिए तैयार नहीं हैं ।

में खुद कर्जत होकर झाया हूं । मैंने वहां मौके पर जाकर स्थिति का जायजा लिया था । इंद्रायणी एक्सप्रेस का इंजन और पांचवां डिब्बा जल गया था । गडी का इंजन बाधा जल गया था तो पांचवा डिब्बा पूरी तरह से जल चुका था। रेल इंजन का पिछला हिस्सा अप चुका था। उसके साथ जो पहला दिव्या था वह बिलकूल सुरक्षित था ।

इंद्रायणी एक्सप्रेस का जो पांचवा डिब्बा जला था उस से पहला मौर बाद का डिब्बा भी क्षतिग्रस्त हमा था । यह एक बड़ी दुईटना थी । लेकिन इस संदर्भ में रेल अधिकारी और रेल मंत्रालय कोई भी प्रतित्रिया व्यक्त करने. के लिए तैयार नहीं है। रेल विभाग के इस मौन के पीछे क्या कारण है यह मैं जानना चाहता हूं।

मैंने खद रेल विभाग के अधिकारियों से बात की । उन्होंने जो जवाब दिये वे बहत ही असंतोयजनक थे । उन्होंने जो भी जनकारी दी बड़ ग्रौर श्रयरण में डालने वाली थी।

सुरध्य की द्षिट से महत्वपूर्ण कैंच सायडिंग ग्रांर स्लिप सायडिंग कसारा बाट में इस्तेमाल किये जाते थे। गाडी जब अंचाई से नीचे की ओर जाती है तब अगर बेक फैल हो जाते हैं तो सुरक्षा के लिए जब गाडी रोकने के लिए या जब गांड़ी अंचाई की ओर जाती है तब सुरक्षा की दछिट से इन कैंच सांयडिंग झौर स्लिप